CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.54/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003

seeking reliefs in terms of Power Purchase Agreements

dated 25.7.2013.

Petition No.140/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003

seeking reliefs in terms of Power Purchase Agreements

dated 25.7.2013.

Petitioner : TRN Energy Private Limited

Respondents: PTC India Limited & 6 ors.

Date of Hearing : **15.12.2022**

Coram : Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present : Shri Amit Kapoor, Advocate, TRNEPL

Shri Matrugupta Mishra, Advocate, TRNEPL

Shri Nipun Dave, Advocate, TRNEPL Ms. Sonakshi, Advocate, TRNEPL Shri Aditya Dubey, Advocate, TRNEPL Shri Akshat Jain, Advocate, TRNEPL Shri Ravi Kishore, Advocate, PTC Shri Keshav Singh, Advocate, PTC

Shri Sitesh Mukherjee, Advocate, UPPCL Shri Abhishek Kumar, Advocate, UPPCL Shri Nived Veerapaneni, Advocate, UPPCL

Shri Karan Arora, Advocate, UPPCL

Shri Deepak Pandey, UPPCL

Ms. Suparna Srivastava, Advocate, CTUIL Shri Tushar Mathur, Advocate, CTUIL Shri Sankalp Sharma, Advocate, CTUIL

Record of Proceedings

During the hearing the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments.

2. The learned counsel for Respondent, UPPCL referred to the reply filed by the respondent, and made detailed oral submissions. However, due to paucity of time, the learned counsel could not conclude his submissions. The learned counsel also submitted that the respondent may be permitted to file its response to some of the



documents, relied upon now by the Petitioner. Accordingly, the Commission adjourned the hearing of the petitions.

- 3. Matter is Part-heard. The learned counsel for the Respondent, UPPCL and Respondent, PTC India Ltd., shall commence their submissions in the next date of hearing. Meanwhile, the parties are at permitted to file their written submissions in these matters (not exceeding five pages), with copy to the other, on or before 23.1.2023.
- 4. These petitions shall be listed for hearing on **23.2.2023.**

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

